

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
RAJYA SABHA
UNSTARRED QUESTION NO. 537
TO BE ANSWERED ON: 29.11.2024

STAKEHOLDER CONSULTATION FOR DRAFTING DPDP BILL

537. SHRI DEREK O' BRIEN:

Will the Minister of MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether Government has completed the stakeholder consultation process for drafting the Digital Personal Data Protection Bill (DPDP); and
- (b) if so, the details of the number of stakeholders consulted and the number of consultation rounds held; and
- (c) if not, the reasons therefor ?

ANSWER

**MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI JITIN PRASADA)**

(a) to (c): Ministry of Electronics and Information Technology (MeitY) had invited comments /feedback on the Digital Personal Data Protection Bill, 2022 on 18.11.2022 and the last date for receipt of comments was 02.01.2023. MeitY has received 21,666 comments/feedbacks received from the public and various stakeholders including Ministries/Departments. The Digital Personal Data Protection Act, 2023 ('DPDP Act') was assented by Hon'ble President of India on 11th August, 2023.
